

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 1998 of 2020

Rupesh Kumar Mahto --- --- Petitioner

Versus

The State of Jharkhand --- --- Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Gaurav, Advocate

For the State : Mr. Suraj Deo Munda, A.P.P

Order No. 03

Dated 08th July, 2020

Defect No.9 (i), as pointed out by the office, is ignored.

Mr. Gaurav, learned counsel for the petitioner seeks permission to withdraw this application.

Mr. Suraj Deo Munda, learned APP does not have any objection.

Permission is accorded.

This application is accordingly dismissed as withdrawn.

(RONGON MUKHOPADHYAY,J.)